

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

WEDNESDAY, THE 13TH DAY OF MAY 2020 / 23RD VAISAKHA, 1942

BA NO.2403 OF 2020

(OR No 1/2020 of Peruvannamuzhi Forest Range, Kozhikode District)

Petitioner/Accused :-

Vinoy N M, Nellimala House, Muthukad Post, Peruvannamuzhi
(via), Kozhikode- 673528.

By Adv Nidhi Balachandran & Sabu George

Respondents:-

1. State of Kerala represented by the Public Prosecutor, High Court of Kerala, Ernakulam-682031.
2. Range Officer, Peruvannamuzhi Forest Range, Kozhikode-673 526.

By P.P. Sri.B.Jayasurya (Sr) & Sri. C.K.Prasad

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON
13.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

P.V.KUNHIKRISHNAN, J.

B.A.No.2403 of 2020

Dated this the 13th day of May, 2020

O R D E R

The counsel for the petitioner submitted that he want to withdraw this bail application. But, I have to record that, I happened to grant anticipatory bail to 2nd and 3rd accused in OR No.1 of 2020 of Peruvannamuzhi Forest Range without noting the order dated 24.04.2020 in BA TMP No.69 of 2020 by which the another Learned Single Judge of this Court refused the anticipatory bail to the petitioner, who is the 4th accused. The counsel for the petitioner in that case has not brought to my notice that the bail application of the other accused was dismissed by this Court. The learned Public Prosecutor submitted that because of the COVID-19 crises and lock down, proper instructions are not obtained and that may be the reason why such submission was made before this Court.

Anyway, since, the counsel for the petitioner want to

withdraw this bail application, this bail application is dismissed as withdrawn.

P.V.KUNHIKRISHNAN, JUDGE

YKB